

**NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
CAMP AT CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF
PRINCIPAL BENCH, NEW DELHI, NATIONAL COMPANY LAW
TRIBUNAL, HELD ON 14.05.2020 AT 11.00 A.M. THROUGH VIDEO
CONFERENCING:**

PRESENT : SHRI. B.S.V.PRAKASH KUMAR, ACTING PRESIDENT

**APPLICATION NUMBER : IA/ /2020
IN**

PETITION NUMBER : CP(IB)/2915(MB)/2019

NAME OF THE PETITIONER(S) : CoC of Ballarpur Industries Limited

NAME OF THE RESPONDENT(S): Mr. Divyesh Desai, IRP

UNDER SECTION : 60(5) of IBC

ORDER

Mr. Divyesh Desai, IRP as well as counsel namely Mr. Ankur Mittal for the Applicant/CoC, appeared and the hearing has been conducted through Video Conferencing.

On the application moved by the Applicant/CoC stating that CoC has passed a resolution on 20.02.2020 with 67.63% voting share for replacement of IRP namely Mr. Divyesh Desai with Mr. Anuj Jain [Regn. No.: IBBI/IPA-001/IP-P00142/2017-18/10306] as Resolution Professional, this Bench hereby forwards the name of this Resolution Professional proposed by the CoC to IBBI for its confirmation within ten days hereof.

[IA No. ____/2020 in CP(IB)/2915(MB)/2019]

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Accordingly, the **Registry** is hereby directed to forthwith communicate this order to IBBI for confirmation.

List this application on **27.05.2020** with a direction to the CoC to pay the remuneration to the IRP, if anything is left to be paid.

Sd/-

(B.S.V.PRAKASH KUMAR)
ACTING PRESIDENT

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